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**IN THE HIGH COURT OF MADHYA PRADESH  
AT JABALPUR**

**BEFORE  
HON'BLE SHRI JUSTICE GURPAL SINGH AHLUWALIA**

**ON THE 18<sup>th</sup> OF MARCH, 2024**

**WRIT PETITION No. 5542 of 2023**

**BETWEEN:-**

**ADIL KHAN S/O SHRI ROSHAN KHAN, AGED ABOUT 41  
YEARS, OCCUPATION: BUSINESS R/O VILLAGE  
FARHADA POST OFFICE TULRA TEHSIL PUSPRAJGARH  
DISTRICT ANUPPUR (MADHYA PRADESH)**

**.....PETITIONER**

***(BY SHRI SUJAT ALI - ADVOCATE)***

**AND**

- 1. THE STATE OF MADHYA PRADESH THROUGH ITS  
PRINCIPAL SECRETARY DEPARTMENT OF HOME  
AND AFFAIRS MANTRALAYA VALLABH BHAWAN  
BHOPAL (MADHYA PRADESH)**
- 2. SUPERINTENDENT OF POLICE, DINDORI  
DISTRICT DINDORI (MADHYA PRADESH)**
- 3. STATION HOUSE OFFICER, POLICE STATION  
GADA SARAI DISTRICT DINDORI (MADHYA  
PRADESH)**
- 4. ABHAY KUMAR JATAV S/O SHRI CHAMRULAL  
JATAV R/O SCHOOL COLONY KARANJIA,  
DISTRICT DINDORI (MADHYA PRADESH)**

**.....RESPONDENTS**

***(BY SMT.SWATI ASEEM GEORGE - DEPUTY GOVERNMENT ADVOCATE)***

*.....*  
*This petition coming on for admission this day, the court passed the  
following:*

**ORDER**

This petition under Article 226 of Constitution of India has been filed  
seeking the following reliefs :-

(i) To call for the entire material and record pertaining to the instant controversy for its kind perusal;

(ii) To issue the writ in the nature of certiorari and be pleased to quash and set aside the FIR bearing No.67/2021 registered by the Police Station Gadasari District Dindori for the offences punishable under Section 279 & 337 IPC;

(iii) After quashing the FIR bearing No.67/2021 quash and set aside the criminal proceedings as well as all consequential proceedings arising out of the said FIR against the vehicle of petitioner as well as his Driver pursuant to the submission of challan in the matter for offences punishable under Section under Section 279, 337, 338, 304-A IPC read with Section 146 & 196 of the Motor Vehicles Act, 1998;

(iv) Any other order/orders, direction/directions may also be passed;

(v) Cost of the petition may also kindly be awarded.

After arguing the matter at length, the counsel for petitioner seeks permission of this Court to withdraw this petition.

It is accordingly **dismissed as withdrawn.**

सत्यमेव जयते

(G.S. AHLUWALIA)  
JUDGE

TG/-